

CA No. 564/06

(38) 6/5/06.

No representation from both sides. In spite of conditional order, there is no representation on behalf of the applicant, which shows that the applicant is not interested in prosecuting this case. Hence, the OA is dismissed for non-prosecution.

(Dr. A. C. Mishra) (M. K. Kanchaniah)
M(A) M(J)

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(39)

14-5-09

Hon'ble S. M. Kanchaniah, M(J)
Hon'ble S. A. C. Mishra, M(A)

Mr. S. K. R. Abraham submits that he sent notices to the respondents but there is no representation from the respondents side. Applicant's counsel is directed to inform the respondent's counsel, but on 4-6-09

cf
counsel
dated 6-5-09
before
8-5-09

OR
M.A. 971/09
for restoration
of O.A. is filed
on 19-5-09 for
order
12/5/09.

M(A)

M(J)

(40)

4.6.09

LAWYERS ABSTAINED FROM JUDL.
WORK. LIST ON... 13/7/09...
B. O. O.

(41)

13.7.09

LAWYERS ABSTAINED FROM JUDL.
WORK. LIST ON... 29/7/09...
B. O. O.

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